#### COURT-I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

# DFR NO. 2240 OF 2018 & IA NOS. 1247, 1251 AND 1252 OF 2018

Dated: 11<sup>th</sup> September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

#### In the matter of:

M/s Jay Madhok Energy Private Limited

...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ... Respondent(s)

Counsel for the Appellant(s) Mr. Basava Prabhu S.Patel, Sr. Adv.

> Mr. Vineet Malhotra Mr. Vishal Gohri

Mr. Ramkrishan Kumar

Mr. Geet Ahuja Ms. Aarushi Patil

Counsel for the Respondent(s) Mr. Sunil Kr. Rai :

Mr. Prashant Bezboruah for R.1

Mr. Sajan Poovaiyya, Sr. Adv.

Mr. Piyush Joshi Ms. Sumiti Yadava Ms. Parminder Kaur

Mr. Pratibhanu Kharola

for Think Gas/Applicant

## ORDER

The Respondent-Board is directed to place on record an affidavit of a responsible person with legible copies of the minutes of the Board on or before 19.09.2018 with advance copy to the other side. We also direct the Board to bring the original file where relevant decisions were taken for the 9<sup>th</sup> round of bidding.

Learned counsel for the Appellant may file reply to the application for impleadment and to the affidavit to be filed by the Respondent –Board on or before 24.09.2018 with advance copy to the other side.

List the matter on <u>25.09.2018</u>. Interim order, if any, shall continue till next date of hearing.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur) Chairperson

ts/vg